- (b) whether all the allotments have been made use of; and
- (c) if not, the names of the Ministries which have failed to utilise the allotment of funds for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (DR. DEBIPRASAD CHATTOPADHYAYA): (a) Allocation of funds for house-building advance to Central Government employeess is made centrally and not distributed Ministry-wise. The amount allocated during the last three years are as follows:—

1969-70	***	Rs. 2.50 c	rores
1970-71	•••	Rs. 4.00	23
1971-72	•••	Rs. 5,00	11
TOTAL		Rs. 11.50	**

- (b) Yes.
- (c) Does not arise.

ADMISSION IN MODERN COLLEGE FOR WOMEN

916. SHRI SHYAM LAL YADAV: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

- (a) whether it is a fact that in Modern College for Women in Defence Colony, New Delhi girls with 40 to 44 per cent of marks in Higher Secondary Examination have been admitted in B.A. pass Course in preference to those obtaining 46 or higher percentage of marks; and
- (b) if so, how many such cases are there, and the reasons therefor in each case for the refusal of admission?

THE MINISTER OF EDUCATION, SOICAL WELFARE AND CULTURE (PROF. S. NURUL HASAN) : (a) and (b) According to the University of Delhi, the College has admitted students, on the basis of merit, securing 48% and above marks at the last qualifying examination to the B. A. (Pass) course. There have, how*

ever, been some other cases of admission in the following categories, as provided under the guidelines given by the University to the Colleges:—

- (i) Outstanding Sportsmen...34 students
- (ii) Rank holders in N.C.C....14 ,,
- (iii) Cases of students whose elder sisters are at present studying in the college.

The College could not admit 1066 students for want of seats.

LIBRARY FOR RAJA RAM MOHAN ROY FOUNDATION

917. SHRI SHYAM LAL GUPTA:
Will the Minister of EDUCATION AND
SOCIAL WELFARE be pleased to state:

- (a) the purpose for setting up of a separate Library for Raja Ram Mohan Roy Foundation:
- (b) the total allocations made for the purchase of books for the Library and the amount spent so far on the purchase of books;
- (c) whether the Library is intended to house publications etc., produced by the National Book Trust and other Government organisations; or publications brought out by other publishers also; and
- (d) if the answer to later part (c) above be in the affirmative the comparative amount spent so far on the purchase of books from National Book Trust of India, other Government publishers nnd from Private Publishers?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI K. S. RAMA-SWAM Y): (a) to (d) No separate Library has been set up in the name of Raja Ram Mohan Roy Library Foundation. The Foundation has been established with the prime object of promoting and coordinating library movement in the country, particularly to take library services to rural areas.

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achieve this object, the Foundation proposes to lake up in the first phase the strengthening of the district library service by supplying the district libraries with books, according to local needs. The books that will be supplied under this programme will decided by Joint Library Planning Committees being set up for the purpose in consultation with the Stale Governments concerned. These books will include Government as well as non-Government publications. No expenditure has so far been incurred on the purchase of books. Government have agreed to make available a sum of Rs. 50 lakhs to the Foundation. Slate Governments are also making funds available to the Foundation.

CHANGES IN THE AGRARIAN STRUCTURE

918. SHRI SHYAMLAL GUPTA: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether it is a fact that required changes in the agrarian structure have not been achieved so far;
- (b) if so, the reasons impending the implementation of various laws enacted in the matter; and
- (c) the steps Government now propose to take to implement these laws?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SH1NDE): (a) to (c) It is not correct to say that 'here have been no changes in the agrarian structure. Considerable progress has been made in the implementation of land reforms during the course of last 20 years. Intermediary tenures like the Zamindaris, Japirdaris and Inams which prevailed in respect of over 40 percent of the area have been abolished, practically all over the country, bringing 20 million tenants into direct relationship with the State and enabling them to become Owners, Provisions for security of tenure and regulation of rent have oeen abipted in several States and in some states tenants have been conferred ownership. As a result about 3 million tenants and share-croppers have acquired ownership of more than 7 million acres of land Laws imposing ceiling on

agricultural holdings have been enacted and about 2.4 million acres have been declared surplus or taken possessions of by the Government. Consolidation of holdings has been taken up in a number of States.

There have, however, been shortcomings in implementation and the progress has been siow in some States. The Government of India has been anxious to remove the gaps between the accepted policy and legislation and between enacted laws and implementation A Central Land Reforms Committee had been set up by the Government of India to deal with various issues of land reforms to make them more meaningful and effective. Recently, the Chief Ministers' Conference reviewed the whole range of problems connected with ceiling on land holdings and arrived at conclusions ou various aspects of ceiling on agricultural The States will give effect to these conclusion by enacting suitable legislations before the end of December, 1972.

LAND ACQUISITION ESTIMATE FOR NATIONAL HIGHWAY IN KERALA

919. SHRI K. P. SUBRAMANIA MENON t SHRI S. KUMARAN : SHRI HAMID ALI SCHAMNAD:

Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANS-PORT be pleased to stale:

- (a) whether Government have sanctioned the land acquisition estimates for the by passes and widening of roads on National Highways in Kerala have been sanctioned by the Government of India and if so, the details thereof:
- (b) if not, since when these have been pending and by when these would be sanctioned; and
- (c) whether the Government of Kerala has requested to the Central Government to share the cost for by-passes and if so, the decision taken thereon?